(e) the steps being taken to bring about this change?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): (a) to (e) The Planning Commission of India has made budget allocation of Rs.1282.00 crore for the Ministry of Tourism for the year 2013-14. India's share in the International Tourist Arrivals in 2012 was approximately 0.64% (provisional). The Ministry of Tourism endeavours to increase India's share in the International Tourist Arrivals to 1% by the end of year 2016. The proposed growth, if it takes place, will lead to the creation of approximately 2.5 crore additional jobs, directly or indirectly, relating to the Tourism Sector.

The Ministry of Tourism, *inter-alia*, is planning to develop additional infrastructure, broad base Human Resource Development, expand the range of tourism destinations and products, and undertake aggressive promotional and marketing activities in order to achieve the proposed goal.

## Social security cover for contract lecturers in IHM

3386. DR. CHANDAN MITRA: Will the Minister of TOURISM be pleased to state:

- (a) whether Government is aware that the benefits of either Employees Provident Fund or Employees State Insurance are not available to the lecturers/assistant lecturers working on contract in the Institutes of Hotel Management (IHM) affiliated with the National Council of Hotel Management and Catering Technology (NCHMCT);
  - (b) if so, the reasons therefor; and
- (c) the steps taken by Government to provide social security cover to all the lecturers/assistant lecturers working on contract in the Institutes affiliated with the NCHMCT?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): (a) to (c) The benefits are not available to lecturers/assistant lecturers working on contract basis in the Institute of Hotel Management (IHM). The engagement of Contractual faculties are made in the IHMs for 11 months only, *i.e.*, for one Academic session. Their contract is further renewed based on need and their performance upto the maximum of two more times of similar tenure. Since they are contractual employees the benefits of EPF and ESI are not applicable for them.